Ban on recruitment in Coal Mining Industry

734. SHRI N. K BHATT: SHRIMATI AZIZA IMAM: SHRI GURUDEV GUPTA:

Will the Minister of ENERGY Le pleased to state:

- (a) whether it is a fact that a ban has been imposed on—fresh recruitment in the coal mining industry: and
- (b) whether it is a fact that recruitment is being made in the industry under political pressure?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) The coal companes have been asked not to make any fresh recruitment except to fulfil statutory requirements and for specialised skilled personnel. This has been done in order to bring down the expenditure on staff.

(b) No, Sir.

Reservation of quota for persons belonging to the Scheduled Castes and Scheduled Tribes . . in the Coal India Limited

735. SHRI N. K. BHATT: SHRIMAT[AZIZA IMAM: SHRI GU (UDEV GUPTA);

Will the Minister of ENERGY be pleased to state:

- (a) whether the Government's policy with regard to the reservation of a quota of po'ts for recruitment of persons belong ng to the Scheduled Castes and Scheduled Tribes is being observed by the Coal India Ltd. and its subsidiary companies; and
- (b) whether Government have received any complaint regarding the violation of the policy, if so; what are the details in this regard and what action Government have taken thereon?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) Yes, Sir.

(b) Complaints, which are essentially in the nature of individual grievances, are occasionally received. Coal India Limited and its subsidiaries are instructed to look into these complaints and to ensure that no violation of Government policy takes place.

Announcement of decision on anolition at I.A.S. and I.P.S

736. SHRI M. KADERSHAH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that while addressing the I.A.S. probationers recently at Delhi, he referred to the suggestion of the Chief Minister of West Bengal to abolish the cadre of the Indian Administrative Service and Indian Police Service and stated that the suggestion is not acceptable to the Central Government; and
- (b) what steps Government propose to take to have detailed discussions on such matters between the Central and State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) Yes. Sir.

(b) Government do not consider the present time to be appropriate for any formal debate on this question. In this connection reference is also invited to the statement laid on the Table of the House on 23rd February, 1978 in reply to Starred Question No. 70, regarding a debate on Centre-State relations.

Extension of service beyond the age of Superannuation

737. SHRI M. KADERSHAH: Will the Minister for HOME AFFAIRS be pleased to state:

(a) what is the number of officers in each category working under the